The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Act, 2018

Act 16 of 2018

Keyword(s):
Municipal Street Vendors, Street Vending
PART - I

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 19th April, 2018

No. Leg. 19/2018.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 3rd April, 2018 and is hereby published for general information:-

HARYANA ACT NO. 16 OF 2018

THE HARYANA MUNICIPAL STREET VENDORS (PROTECTION OF LIVELIHOOD AND REGULATION OF STREET VENDING) REPEAL ACT, 2018

AN

ACT

further to amend the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Act, 2018.

2. The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, is hereby repealed.

3. Notwithstanding such repeal, anything done or any action taken under the Act so repealed shall be deemed to have been done or taken under the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Central Act 7 of 2014).

KULDIP JAIN,
Secretary to Government Haryana,
Law and Legislative Department.